

**Present:**

**: Sri S.K. Kabra  
Addl. District Judge (FTC)  
Dibrugarh.**

**T.S.(D) Case No. 82 of 2019**

**ORDER**

**09.02.2022:**

None for the petitioner.

Record reveals that petitioner had also not taken steps for service of notice upon the respondent despite opportunities. In view of the above, the present suit is dismissed for default and also for non prosecution.

  
Addl. District & Sessions Judge (F.T.C.)  
Addl. District Judge (F.T.C.)  
Dibrugarh